

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.85/(MAH)/2014  
CA No.

CORAM:

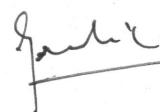
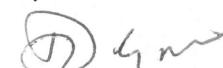
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: M/s. Piper Serica Advisors Pvt. Ltd.

V/s.  
M/s. Skin Vitals Clinic Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	Adv Ganesh Iyer	Adv for Petitioner	
2.	Adv. D. P. Desai	Adv. for Res. no. 2	

ORDER

TCP No.85/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. On the last date of hearing on the advise of the Bench a month's time was given to explore the mutual settlement between the rival parties. Efforts have been made. The terms of the settlement as proposed by the Petitioner placed on record today. The respondent has also made the proposal which is also placed on record. However, it appears that the parties are not agreeing to the said respective proposals.
3. Under the circumstances, when there is no expectation of mutual settlement, let this matter be heard for final disposal.
4. Pleadings are almost complete. Let the C.P. be fixed for final hearing on 17.03.2017 as consented by both the parties.

Sd/-

**M.K. SHRAWAT.**

**MEMBER (JUDICIAL)**

**7<sup>th</sup> February, 2017.**